

State Vs. Akram

FIR No: 44/18

Under Section: 302/506 IPC

PS: Hauz Qazi

04.07.2020

Through video conferencing

Fresh interim bail application of accused Akram received.

Present: Sh. Alok Saxena, Ld. APP for the State.
Ms Subhlaxmi Dubey, Ld. Counsel for applicant/accused

Heard. Considered.

The accused has already been granted interim bail by this court vide order dated 25.06.2020 on the application filed by different Counsel.

In these circumstances, **present application stands dismissed being non-maintainable.**

ANUJ
AGRAWAL

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
04.07.2020

State Vs. Karan Valecha & ors

FIR No: 455/14

Under Section: 394/398/302/34 IPC

PS: Kotwali

04.07.2020

Through video conferencing

This is a fresh application for extension of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Rajesh Kaushik, Ld. Counsel for the applicant.

The applicant is seeking extension of interim bail, granted to him vide order dated 23.05.2020 by Ld. ASJ (on duty) in view of guidelines laid down by High Powered Committee.

However, in terms of the directions dated 22.06.2020 of Hon'ble High Court in W.P.(C) 3080/2020, Court on its own motion Vs. Govt. of NCT of Delhi & anr, the interim bail of all such applicants have already been extended by Hon'ble High Court vide a common order for a further period of 45 days. Therefore, there is no requirement of filing the present application.

The application stands disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent for information.

ANUJ
AGRAWAL
(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
04.07.2020

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